

**Central Administrative Tribunal
Principal Bench**

OA No.3671/2017

New Delhi, this the 26th day of October, 2017

**Hon'ble Mr. Justice Permod Kohli, Chairman
Hon'ble Mr. K.N. Shrivastava, Member (A)**

Harsh Shrivastava
S/o. Sh. Rajendra Shrivastava
R/o. 15, Johri Colony,
Baawan Paiga, Nai Sarak, Gwalior
Madhya Pradesh – 474 001. ...Applicant

(By Advocate : Shri Rajiv Ranjan Dwivedi)

Versus

1. Union of India
Through the Secretary, Ministry of Personnel
Department of Personnel & Training
North Block, New Delhi - 110 001.
2. Union Public Service Commission
Dholpur House, Shahjahan Road
New Delhi – 110 069. ...Respondents

(By Advocate : Shri R.N. Singh and Shri R.V. Sinha)

ORDER (ORAL)

Justice Permod Kohli :

Learned counsel for the applicant submits that during the pendency of this OA, the applicant has been provisionally allowed to appear in Civil Services(Main) Examination, 2017 commencing w.e.f.28.10.2017. His further contention is that he has also been provided the

Scribe. He seeks permission of this Tribunal to withdraw this OA.

2. In this view of the matter, the reliefs claimed in the present OA are satisfied. However, if any adverse order is passed regarding the provisional admission of the applicant, he will be at liberty to seek appropriate remedy in accordance with law. OA is dismissed as withdrawn.

(K.N. Shrivastava)
Member(A)

(Justice Permod Kohli)
Chairman

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